

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 206
CP-106/66/ND/2020

IN THE MATTER OF:

**M/s. CLP Wind Farms (India) Private
Limited**

... **Applicant/Petitioner**

Under Section: 66

Order delivered on 23.07.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

Mr. Hemant Sethi, Adv with
Mr. Gaurav H Sethi, Adv. For Petitioner
Adv. Rishi Gupta for RD.

ORDER

Heard Ld. Counsel appearing for the Petitioner as well as RD. In the course of hearing, we notice that by filing the report, in para-A, R.D has raised certain objections regarding reduction of the share capital of the Petitioner.

Ld. Counsel for the Petitioner submits that he has also filed a rejoinder to the objection raised by the RD. Therefore, RD is directed to file a fresh report in the light of the rejoinder submitted by the Petitioner within a week from today.

Ld. Counsel appearing for the RD is directed to convince this Bench on the point raised by the Petitioner on the next date of hearing. List the matter on 17th August, 2021.

- Sol -

**(L. N. GUPTA)
MEMBER (T)**

- Sol -

**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**